(25)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALDUR BENCH, JABALDUR Original Application No.659/1993

Original Application No.659/1993 Original Application No.806/1993

Jabalpur, this the 9th day of January, 2003.

Hon ble Mr. Justice N.N. Singh- Vice Chairman Hon ble Mr. R.K. Jupadhyaya- Member (Admny.)

OA No 659/1993

1. Basant Kumar

\$\forall 1 ate \text{Shri Murat Ram,}
aged about 63 years, Rtd.,
Loco Foreman Jabalpur,

\$R/O \text{Awasthi Apartment, South}
Civil Lines, Jabalpur (MP) and
17 (Seventeen) others.

-APPLICANTS

(By Advocate- Jr. to Mr.R.Tiwari)

Ver sus

- 1. Union of India through the Chairman, Rly. Board, Ministry of Railways, Govt. of India, Rail Bhawan, New Delhi.
- 2. The General Manager, Central Rly., Administrative Building, Bombay V.T.
- 3. Divisional Rly. Manager,
 Central Rly. DRM Office, Jabalpur (MP) RESPONDENTS

(By Advocate_ Mr.S.P.Sinha)

OA No 2806/1993

1. Surrindra Kumar Jain,
Retired Chief Instructor (ACT)
(RS) C.Rly. S/o late Shri DM Jain
aged about 59 years, R/o 337 Napier
Town, Jabalpur (MP), S/o KC Jain, and
7 (Seven) others.

-APPLICANTS

(By Advocate- None)

Ver sus

- 1. Union of India through the Chairman Railway Board, Ministry of Railways, Govt. of India, Rail Bhawan, New Delhi.
- The General Manager,
 Railway, Administrative Building Bombay V.T.
- 3. Divisional Railway Manager, C.Rly., Bhusawal (Maharashtra)
- 4. Divisional Railway Manager, Central Rly. DRM Office, Jabalpur.

-RESPONDENTS

(By Advocate Mr.S.P.Sinha)

Contd ... b/24



ORDER (ORAL)

A Larger Bench was Constituted to answer the following reference made by this Tribunal vide order dated 13.3.2002:-

"Whether the cut off date incorporated in the circular of Railway Board dated 25.11.1992 is arbitrary or not?

whether the applicants who have been drawn from running staff are entitled for the benefit of add on 30% of the running allowance towards the pensionary benefits, irrespective of their retirement, prior to 1.1.1993 ?"

2. In view of answer of the reference made by the Full Bench vide order dated 7.1.2003 that the cut-off date incorporated in the circular of the Railway Board dated 25.11.1992 is not arbitrary, and the applicants, who were drawn from running side and retired prior to 1.1.1993, are not entitled for benefits of add on 30% of the basic pay towards the pensionary benefits, both OAs are dismissed.

(R.K.Upadhyaya) Member (Admnv.)

(N.N.Singh)

प्रशिक्षिति अधे विद्यः -(1) राहि । प्राव व्यक्तिस्य प्राव प्रति । प्राव व्यवसपुर (2) प्राव विद्यानिति। प्रव व्यवस्था प्राव प्रति । प्राव व्यवसपुर (3) प्राव विद्यानिति। प्रव व्यवसपुर प्रव व्यवस्था व्यवस्यवस्था व्यवस्था व्यवस्यवस्था व्यवस्था व्यवस्था व्यवस्था व्यवस्था व्यवस्था व्यवस्था व्यव

128 Led